

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
PRINCIPAL BENCH
NEW DELHI**

Company Application No.CA (CAA) 103/PB/2019

Judgment dated: 21.08.2019

Coram:

CHIEF JUSTICE (Rtd.) SHRI M.M. KUMAR,

HON'BLE PRESIDENT

&

MR. S.K. MOHAPATRA,

MEMBER (TECHNICAL)

In the matter of:

Sections 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, and Amalgamations) Rules, 2016.

AND

IN THE MATTER OF SCHEME OF ARRANGEMENT

BETWEEN

VIVEK PORTFOLIOS PRIVATE LIMITED

..... Applicant Company No. 1/Transferor Company



VIVEK FINANCIAL COMMODITY BROKING PRIVATE LIMITED

..... Applicant Company No. 2/Transferor Company

VIVEK FINANCIAL INSURANCE BROKING PRIVATE LIMITED

..... Applicant Company No. 3/Transferor Company

VIVEK FINANCIAL FOCUS LIMITED

.....Applicant Company No. 4/ Transferee Company

For the Applicants: Mr. N.K Sharma, Advocates.

ORDER

M.M. KUMAR, PRESIDENT

1. This is an application filed by the applicant company under sections 230 to 232 and other applicable provisions of the Companies Act, 2013 (for brevity 'The Act') read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (for brevity 'The Rules') in relation to the Scheme of Amalgamation (for brevity the "SCHEME") proposed between the applicants.
2. Affidavits in support of the application sworn for and on behalf of the Applicant Companies have been filed by Mr. Jagdish Persad Suri, Mr. Ashok Kakar, Mr. Vivek Kakar and Mr. Satish Kumar Tuli being the authorized representatives.

3. It is represented that the Scheme does not contemplate any corporate debt restructuring exercise as contemplated under Section 230(2) of the Act. We have been taken through the averments made in the application as well as the typed set of documents annexed there with. It is further represented that the application filed by the applicants is maintainable in view of Rule 3(2) of the Rules and it is also represented that the registered office of the applicants company are situated within the territorial jurisdiction of this Tribunal and fall within domain of Registrar of Companies, NCT, New Delhi.

4. In relation to the Applicant Company No.1, it has been represented that company has 3 Equity Shareholders. We are further apprised that the Applicant Company has no creditors. All the shareholders have filed their consents by way of affidavits. In relation to the Shareholders and Creditors, Applicant Company seeks a direction for dispensing with holding of meetings for the purpose of obtaining their approval to the proposed Scheme.

5. In relation to the Applicant Company No. 2, it has been represented that company has 2 Equity Shareholders. We are further apprised that the Applicant Company has one unsecured creditor and no secured creditor. All the shareholders and the sole unsecured creditor have filed their consents by way of affidavits. In relation to the Shareholders and Creditors, Applicant



Company seeks a direction for dispensing with holding of meetings for the purpose of obtaining their approval to the proposed Scheme.

6. In relation to the Applicant Company No. 3, it has been represented that company has 2 Equity Shareholders. We are further apprised that the Applicant Company has one unsecured creditor and no secured creditor. All the shareholders and the sole unsecured creditor have filed their consents by way of affidavits. In relation to the Shareholders and Creditors, Applicant Company seeks a direction for dispensing with holding of meetings for the purpose of obtaining their approval to the proposed Scheme.

7. In relation to the Applicant Company No. 4, it has been represented that company has 10 Equity Shareholders. We are further apprised that the Applicant Company has one unsecured creditor and one secured creditor. 9 out of 10 shareholders holding 99.88% in value and all the creditors have filed their consents by way of affidavits. In relation to the Shareholders and Creditors, Applicant Company seeks a direction for dispensing with holding of meetings for the purpose of obtaining their approval to the proposed Scheme.

8. The above application has been placed before us and this Tribunal proceeds to entertain the same. The registered offices of the applicant companies are

situated within New Delhi which are subject to the territorial jurisdiction of Registrar of Companies, NCT, New Delhi as well as that of this Tribunal.

9. We have perused the application and the connected documents filed along with the Scheme of Arrangement contemplated between the Companies.

10. Applicant Company No. 1 was incorporated in the state of Delhi under the provisions of Companies Act, 1956. The authorised share capital of the Company is Rs.51,00,000/- only divided 5,10,000 equity shares of Rs. 0/- each. The issued, subscribed and paid-up share capital of the Company is Rs.50,02,000/- only divided 5,00,200 equity shares of Rs.10/- each.

11. Applicant Company No. 2 was incorporated in the state of Delhi under the provisions of Companies Act, 1956. The authorised share capital of the Company is Rs.75,00,000/- only divided 7,50,000 equity shares of Rs.10/- each. The issued, subscribed and paid-up share capital of the Company is Rs.30,06,000/- only divided 3,00,600 equity shares of Rs.10/- each.

12. Applicant Company No. 3 was incorporated in the state of Delhi under the provisions of Companies Act, 1956. The authorised share capital of the Company is Rs.50,00,000/- only divided 5,00,000 equity shares of Rs.10/- each. The issued, subscribed and paid-up share capital of the Company is Rs.1,00,000/- only divided 10,000 equity shares of Rs.10/- each.



13. Applicant Company No. 4 was incorporated in the state of Delhi under the provisions of Companies Act, 1956. The authorised share capital of the Company is Rs.2,00,00,000/- only divided 20,00,000 equity shares of Rs.10/- each The issued, subscribed and paid-up share capital of the Company is Rs.1,09,36,000/- only divided 10,93,600 equity shares of Rs.10/- each

14. The Board of Directors of the Companies vide separate meetings have unanimously passed resolutions and approved the proposed Scheme as contemplated above and copies of resolutions have also been placed on record by the Companies.

15. Taking into consideration the application and the documents filed therewith, we propose to issue the following directions with respect to calling, convening and holding of the meetings of the Shareholders, Secured and Unsecured Creditors or dispensing with the same which are as follows:-

A. In relation to the Applicant Company No. 1:

i. With respect to Shareholders:

It is represented by the Applicant that all the shareholders have already placed their consent-affidavits on record. Therefore the necessity of convening and holding a meeting is obviated.



ii. With respect to Secured Creditors:

Since it is represented by the Applicant that there are no Secured Creditors in the Company, the necessity of convening and holding a meeting is obviated.

iii. With respect to Unsecured Creditors:

Since it is represented by the Applicant that there are no Unsecured Creditors in the Company, the necessity of convening and holding a meeting is obviated.

B. In relation to the Applicant Company No. 2:

i. With respect to Shareholders:

It is represented by the Applicant that all the shareholders have already placed their consent-affidavits on record. Therefore the necessity of convening and holding a meeting is obviated.

ii. With respect to Secured Creditors:

Since it is represented by the Applicant that there are no Secured Creditors in the Company, the necessity of convening and holding a meeting is obviated.

iii. With respect to Unsecured Creditors:

Since it is represented by the Applicant that there are oneUnsecured Creditor in the Company, who has already placed his consent affidavit on record, the necessity of convening and holding a meeting is obviated.

C. In relation to the Applicant Company No. 3:

i. With respect to Shareholders:

It is represented by the Applicant that all the shareholders have already placedtheir consent-affidavits on record. Therefore the necessity of convening and holding a meeting is obviated.

ii. With respect to Secured Creditors:

Since it is represented by the Applicant that there are no Secured Creditors in the Company, the necessity of convening and holding a meeting is obviated.

iii. With respect to Unsecured Creditors:

Since it is represented by the Applicant that there are oneUnsecured Creditor in the Company, who has already placed his consent affidavit on record, the necessity of convening and holding a meeting is obviated.

A handwritten signature in black ink, consisting of a stylized 'A' followed by a long, sweeping horizontal line that curves upwards at the end.

D. In relation to the Applicant Company No. 2:

i. With respect to Shareholders and Debenture Holders:

It is represented by the Applicant that 99.88% of the shareholders have already placed their consent-affidavits on record. Therefore the necessity of convening and holding a meeting is obviated.

ii. With respect to Secured Creditors:

Since it is represented by the Applicant that the all Secured Creditors in the Company have already placed their consent-affidavits on record, the necessity of convening and holding a meeting is obviated.

iii. With respect to Unsecured Creditors:

Since it is represented by the Applicant that all Unsecured Creditors in the Company have already placed their consent in form of an affidavit, the necessity of convening and holding a meeting is obviated.

Notice of this Application shall also be served on the Regional Director, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Paryavaran Bhavan, CGO Complex, New Delhi-110 003, Registrar of Companies at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110 019; the Official Liquidator,

Lok Nayak Bhavan, 8th Floor, Khan Market, New Delhi -110 001; the office of the Income Tax Department, Income Tax Officer, Ward – 7(4), Central Revenue Building, IP Estate, New Delhi-110 002 and Office of the Income Tax Department, Income Tax Officer, Additional Commissioner of Income Tax, Special Range-4, Central Revenue Building, IP Estate, New Delhi-110 002. The notices to Income Tax authorities shall disclose sufficient details like PAN card numbers, ward numbers and assessing officers so that timely and proper reply may be filed.


(M.M. KUMAR)
PRESIDENT

21.08.2019


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

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21.08.2019